

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 427 of 2020

In the matter of:

S. Sudeep

....Appellant

Vs.

Dhanlakshmi Bank Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. S. Gowthaman, Mr. Anastasia Gill and Mr. Revathy C, Advocates.

ORDER

09.10.2020: The issue raised in this appeal is that the account was declared NPA on 30th June, 2016 and triggering of the Corporate Insolvency Resolution Process by filing application on 9th December, 2019 was not warranted.

Issue notice upon Respondents. Appellant to provide mobile Nos./ e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal on 20th November, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

AR/g